

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI.

No. F.5 (1)/2023/34568-34618

Dated, Delhi the

01 MAY 2023

**Sub:- Direct recruitment to the Delhi Higher Judicial Services-reg.**

Copy forwarded along with its enclosure for information and necessary action to :-

1. The Officer In-Charge, Administration I,II,III, Accounts, General Branch, Vigilance, Purchase Cell, Pool Cars, Library, Record Rooms, Copying Agencies, Web-site Committee(Hindi/English) and Computer Section, Tis Hazari Courts, Delhi.
2. The Administrative Civil Judge, (Central), Tis Hazari, Courts, Delhi.
3. The Sr. A.O.J / A.O J, Administration-I,II,III, Vigilance, Recruitment Cell, Filing Section, Accounts Branch, Fine & Audit Section, Care-Taking Branch, Computer Branch, Protocol Branch, LAC Branch, R & I Branch, 'LAYERS', ACR Cell, I.T.Cell, & Vulnerable Witness Deposition Complex(VWDC), Central District, Tis Hazari Court, Delhi..
4. The Accounts Officer, Accounts Branch, Central District, Tis Hazari Courts, Delhi.
5. The P.S. to Ld. Principal District & Sessions Judge(HQs), Room No. 302-A, Tis Hazari Courts, Delhi.

(Kaveri Baweja)

District Judge (Commercial Court)-07  
Officer In-charge Judicial Branch ( Central )  
For Principal District & Sessions Judge(HQs),  
Delhi

**HIGH COURT OF DELHI : NEW DELHI**

**MOST IMMEDIATE**

2793  
No. \_\_\_\_\_/G-1/Gaz/DHC/2023

Dated : 29/04/2023

From :

The Registrar General,  
High Court of Delhi,  
New Delhi-110003.

✓ To.

The Principal District & Session Judge (HQ),  
Tis Hazari Courts,  
Delhi.

Sub : Direct recruitment to the Delhi Higher Judicial Services – reg.

Sir,

Please find enclosed copy of Notification no. F.1/10/2022-Judl./Suptlaw/879-885 dated 28.04.2023 received from the Principal Secretary (Law, Justice & LA), Government of NCT of Delhi, appointing Mr. Aman Pratap Singh as member of the Delhi Higher Judicial Service against permanent post in temporary capacity in order of merit on a probation period of two years w.e.f. the date he assumes the charge of his office.

You are requested to administer him oath in accordance with the instructions issued from time to time on the subject of Oath of Allegiance to the Constitution of India and send the same to this Court along with his joining report. He may also be asked to report to the Chairperson, Delhi Judicial Academy, for his mandatory training.

Yours sincerely,

  
(Ravinder Dubeja)  
Registrar General

Endst. No. \_\_\_\_\_/G-1/Gaz/DHC/2023

Dated, the

Copy forwarded for information and necessary action to :-

1. The Chairperson, Delhi Judicial Academy, Dwarka Integrated Complex, Sector-14, Dwarka, Delhi, along with a copy of notification referred to above with the request that the above

Judl. R.

P. D.B.S. (H.C.S.)  
29/04/23

newly recruited officer of Delhi Higher Judicial Service may be imparted requisite training as per approved induction training programme.

2. The Principal Secretary (Law, Justice & L.A.), Govt. of NCT of Delhi, 8th Level, C-Wing, Delhi Secretariat, I.P. Estate, New Delhi – 110002
3. Officer concerned along with a copy of notification with the request to report to the Principal District & Sessions Judge (HQ), Tis Hazari, Delhi.

Joint Registrar (Gaz-IA)

(TO BE PUBLISHED IN DELHI GAZETTE PART-IV EXTRA-ORDINARY)  
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI  
DEPARTMENT OF LAW, JUSTICE AND LEGISLATIVE AFFAIRS  
8<sup>th</sup> LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE,  
NEW DELHI-110002

No.F.1/10/2022-Judl./Suptlaw/879-885

Dated 28.04.2023

NOTIFICATION

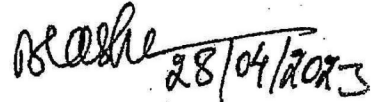
No.F. 1/10/2022-Judl./Suptlaw/879-885 : In pursuance of the provisions of Rule 12 of the Delhi Higher Judicial Service Rules, 1970, as amended up to date, the Lt. Governor of the National Capital Territory of Delhi, in consultation with the High Court of Delhi, is pleased to appoint Mr. Aman Pratap Singh, as member of the Delhi Higher Judicial Service against permanent post in temporary capacity in order of merit on a probation period of two years w.e.f. the date he assume the charge of his office.

2. The above appointment is on purely provisional basis, and subject to the verification of character and antecedents of the candidate from the concerned authorities and verification of his caste certificate/PH category certificate, if applicable. If the verification reveals that the claim to Scheduled Caste/Scheduled Tribe category or Physically Handicapped category, as the case may be, is false, the services will be terminated forthwith without assigning any further reasons and without prejudice to such further action as may be taken under the provisions of the Indian Penal Code for production of false certificate.

3. The above appointment shall be subject to the provisions of the Delhi Higher Judicial Service Rules, 1970 as amended up to date and other orders/instructions as may be applicable to the officers of the Delhi Higher Judicial Service from time to time.

4. The post carries the scale of pay of members of the Delhi Higher Judicial Service Rs.131100 – 216600 in level 13A of matrix of 7<sup>th</sup> CPC Revised Corresponding Pay matrix and Pay Level plus allowances as admissible under the Rules.

By order and in the name of the  
Lt. Governor of the National  
Capital Territory of Delhi,

 28/04/2023

(Bharat Parashar)  
Principal Secretary (Law, Justice & LA)

No.F.1/10/2022-Judl./Suptlaw/ 879-885

Dated 28.04.2023

Copy forwarded for information and necessary action to:

1. The Secretary to the Govt. of India, Ministry of Home Affairs, New Delhi.
2. The Secretary to the Govt. of India, Ministry of Law & Justice (Department of Justice), Jaisalmer House, New Delhi.
3. The Registrar General, High Court of Delhi, New Delhi w.r.t. his D.O. letter No. No.2271/DHC/Gaz-IA/DR-DHJS/2022 dated 10.04.2023.
4. The Principal District & Sessions Judge (HQ), Delhi, Tis Hazari Courts Complex, Delhi.
5. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi (in duplicate along with Hindi version of the same) for publication in Delhi Gazette (Extra-Ordinary Part-IV) with the request that five copies of Gazette may be sent to this department for official use.
6. The Controller of Accounts, Govt. of NCT of Delhi, Delhi.
7. Officers concerned through the Registrar General, High Court of Delhi, New Delhi
8. Guard file.

  
(Bharat Parashar)

Principal Secretary (Law, Justice & LA)